

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the **25th** day of **July**, 2019

Present :

Hon'ble Mr. Justice Bharat Bhushan, Member-J

Original Application No.330/00769/2019

Rampalat Aged about 71 years, S/o Pabbar Ram, Shhetla Chaukiya, Mahgupur, District - Jaunpur.

.....**Applicant.**

By Advocate -Shri S.K. Kushwaha
Shri Shailesh Kumar

V E R S U S

1. Union of India through General Manager, Northern Railway, New Delhi.
2. Divisional Railway Manager, Northern Railway, Lucknow.
3. Senior Divisional Finance Manager, Northern Railway, Lucknow.
4. Branch Manager, S.B.I., Civil Line Branch, District Jaunpur.

... **Respondents**

By Advocate : Shri G.K. Tripathi
Shri A.K. Sinha

O R D E R

By Hon'ble Mr. Justice Bharat Bhushan, Member-J :

This Original Application (in short OA) has been filed by the applicant Rampalat under Section 19 of Administrative Tribunal Act, 1985 for following relief(s) :-

- "(i) *That the Hon'ble Tribunal may graciously be pleased to direct the respondents to recalculate the pension & pensioner benefits as per recommendation of the Six Pay Commission as well as Seven Pay Commission report alongwith*

arrears accrued on such fixation of pension with interest.

- (ii) *That the Hon'ble Tribunal may graciously be pleased to issue any other order or direction in view of the facts and circumstances of the case, or as this Hon'ble Tribunal may deem fit and proper under the facts and circumstances of the case.*
- (iii) *That the Costs payable in favour of the applicant."*

2. The brief facts of the case are that the applicant joined services on 01.12.1977 as Khalasi and then superannuated on 31.07.2018. A Pension Paper Order (P.P.O.) No.0108070480 was issued to the applicant in which monthly pension had been fixed as Rs.2794/-. Copy of this PPO issued on 31.07.2008, which is available at Annexure-A-1. The submission of the learned counsel for the applicant is that his pension has not been revised subsequent to 6th Pay Commission report and 7th Pay Commission, hence this OA.

3. Learned counsel for the applicant has submitted that he has made several representations to the department for revision of his pension but nothing has been done. He has drawn the attention of the Tribunal that his representations dated 23.08.2018 and 18.07.2019 are pending. Learned counsel for the applicant has further submitted that his grievance may be met if a direction is given to respondent No.2/ Competent Authority amongst the respondents to decide the representation dated 18.07.2019 within a stipulated period of time. Learned counsel for the respondents has no objection if such direction is given.

4. Accordingly, the respondent No.2/Competent Authority amongst the respondents is directed to decide the representation of the applicant dated 18.07.2019 by passing a reasoned and speaking order within a period of four months from the date of receipt of a certified copy of this order.

5. It is made clear that this Tribunal has not passed any order on the merits of the case.

6. In view of the above direction, the OA is disposed off. No costs.

(Justice Bharat Bhushan)
Member-J

RKM/